[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India Ministry of Finance (Department of Revenue)

NOTIFICATION NO.04/ 2015-Customs (N.T.)

New Delhi, dated the 8th January, 2015

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and subsection (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Principal Commissioner of Customs (III), (Air Cargo Complex-Import), Sahar, Mumbai, to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

(i) the Principal Commissioner of Customs (III), (Air Cargo Complex-Import), Sahar, Mumbai;

(ii) the Joint/Additional Commissioner, Office of Principal Commissioner
of Customs (Nhava Sheva-1), Mumbai Zine-II, Jawaharlal Nehru Custom House, Nhava
Sheva, Raigad,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Rahi Imports, A/0201, Paras Co-operative Society, Rokadia Lane, Borivali (West), Mumbai issued *vide* F.No. DRI/MZU/F/INT-73/2014, dated the 30th October, 2014, by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

[F.No. 437/141/2014-Cus.IV]

(R.P.Singh) Director (Customs)